

Maximum marks -100

Time : 2 hours.

- Note: 1. Credit will be given to the answers supported with case laws and relevant provisions of law.
2. The candidate has a choice to answer the questions either in Hindi or in English.
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CIVIL LAW

- Q.1. "Where once time begins to run, no subsequent disability or inability to institute a suit or make an application stops it." Please discuss. (10 marks)
- Q.2. "Rescission is not strictly a judicial remedy but the act of a party entitled to rescind." It is "a right which a party to a transaction sometimes has to set the transaction aside and restore to its former position." Please explain. (10 marks)
- Q.3. What are the essentials of a contract? Describe the remedy available for breach of contract. (10 marks)
- Q.4. (i) Explain the difference between 'Appeal' and 'Revision'.
(ii) Explain the doctrine of "Feeding the grant by Estoppel." (5 marks each)

CRIMINAL LAW

- Q.5. What is meant by contempt of Lawful authority of Public Servants? What offences fall under this? Support your answer with relevant provisions. (10 marks)
- Q.6. Discuss briefly the provisions of the Constitution of India, as also the Code of Criminal Procedure, 1973, in relation to the Law of Remand. (10 marks)

Q.7. Can there be a joinder of charge in a trial under following circumstances ?

(i) A commits theft on four occasions in 2013 of which two are punishable under Section 379 I.P.C. and the other two under Section 380 of I.P.C.

(5 marks)

(ii) A attempts to rescue B from the custody of police and while making such attempt causes grievous hurt to a constable C and simple hurt to constable D.

(5 marks)

Q.8. (a) Discuss the law of private defence, it's ambit and onus. Is strict proof required? (4 marks)

(b) K attacks father of accused G with Lathi and causes him simple hurt. G gives a fatal blow on the chest of K with spear. Has G committed any offence? If so, what offence?

(3 marks)

(c) Three persons are charged U/S 302/34 I.P.C. Main accused had a sharp edged weapon and the other two were unarmed. Main accused gave blow with the weapon and the other two caught hold of the deceased person. Discuss whether a case U/S 302/34 I.P.C. is made out against two other persons? What offence each one has committed?

(3 marks)

CONSTITUTIONAL LAW

Q.9. What are the Fundamental Duties? Can Fundamental Duties be enforced under the Constitution of India?

(10 marks)

Q.10. Mention the grounds on the basis of which a Member of Parliament and Legislative Assembly or Legislative Council of a State can be disqualified? Whose decision in this regard is final?

(10 marks)